

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A. No. 329/91

New Delhi, dated the 9th Jan., 1995

CORAM

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1. Shri Ishwar Singh
r/o 165, Police Colony,
Hauz Khas, IIT Gate, New Delhi-16

... Applicant

(By Advocate Shri Ashok Aggarwal)

v/s

Delhi Administration,
through its Secretary,
5-Alipur Road, Delhi-54

... Respondents

(None for the respondents.)

JUDGMENT (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

Shri Ashok Aggarwal, counsel for the applicant
prays that OA be allowed to be withdrawn. The prayer is
allowed and this OA is dismissed as withdrawn, Interim
order passed earlier are hereby vacated.

2. This order is without prejudice to any steps
the respondents may take to consider regularising
the quarter which was allotted to the deceased
applicant, Shri Ishwar Singh, and which is, according
to Shri Aggarwal, presently in the occupation of his
daughter (MS Neeraj Kumari) legal heir of the deceased

applicant, who has been granted compassionate appointment
by the respondents. No costs.

3. Shri Trishal for the respondents appeared later.

Lakshmi Swaminathan
(Lakshmi Swaminathan)

Member (J)

K. Adige
(S.R. Adige)

Member (A)

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